

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 48 of 2019

With

I.A. No.10294 of 2019

Birendra Kumar Giri and another Appellants

Versus

State of Jharkhand and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants: Mr. Rishikesh Giri, Advocate

For the Respondents: Mr. Piyush Chitresh, A.C. to A.G.

Oral Order

06/Dated: 10.09.2020

I.A. No.10294 of 2019

This Interlocutory Application has been filed for condoning the delay of 52 days, which has occurred in preferring this appeal.

Heard the parties.

Having regard to the averments made in this application, we are of the view that the appellants were prevented by sufficient cause from preferring the appeal within the period of limitation.

Accordingly, I.A. No. 10294 of 2019 is allowed and delay of 52 days in preferring the appeal is condoned.

L.P.A. No. 48 of 2019

As prayed on behalf of the State, put up this case on 8th October, 2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)